

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

202. C.P. (IB)/682(MB)2023

**IN THE MATTER OF**

Saraswat Co-Op. Bank Limited

... Petitioner

Vs

Aaacorp Exim India Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Shreyash Desai (PH)

For the CD: Adv. Sagar Vichare (VC)

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**ORDER**

The Ld. Counsel for the Petitioner submits that the application for substitution of the Petitioner already stands filed and is pending scrutiny. In view of the same, adjourned to **25.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //